

**GOVERNMENT OF INDIA  
RURAL DEVELOPMENT  
LOK SABHA**

STARRED QUESTION NO:108  
ANSWERED ON:10.07.2009  
AMENDMENTS IN LAND ACQUISITION ACT  
Singh Shri Brij Bhushan Sharan;Thakor Shri Jagdish

**Will the Minister of RURAL DEVELOPMENT be pleased to state:**

- (a) whether the Union Government has finalized the draft amendments in the Land Acquisition Act, 1894;
- (b) if so, the details of the amendments proposed therein;
- (c) whether responses of the State Governments have been received by the Union Government in this regard;
- (d) if so, the details thereof; and
- (e) the time by which the said amendments are likely to be carried out?

**Answer**

MINISTER FOR RURAL DEVELOPMENT (DR. C.P. JOSHI)

- (a) The draft amendments to the Land Acquisition Act, 1894 are under active consideration of the Government.
- (b) & (e) The details of the amendments are yet to be finalized.
- (c) The Standing Committee on Rural Development had far ranging consultations with the State Governments/Union Territory Administrations, various Union Ministries, experts and other stakeholders, both written and oral. The Standing Committee had 17 sittings for this purpose.
- (d) The details of the consultations were presented in the form of the 39th Report. This Report was laid in Parliament on 21st October, 2009.